

MINISTRY OF FINANCE**(Department of Revenue)**

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 16th October, 2024

(INCOME-TAX)

S.O. 4545(E).— In exercise of the powers conferred by sub-section (12) of section 206C of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies that no collection of tax shall be made under sub-section (1F) of section 206C of the said Act on any payment received from the Reserve Bank of India.

2. This notification shall come into force on the date of its publication in the Official Gazette.

[No. 115/2024/F. No. 370142/21/2024-TPL]

KHUSHBOO LATHER, Under Secy.